MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

New Delhi, the 12th September, 1995

<u>c</u> 0 R R I E D Ū

INCOME - TAX

G.S.R. (E).— In the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. G.S.R. 369 (E), dated the 28th April, 1995, published at pages 14 to 23 of the Gazette of India, Extraordinary, Part II, Section 3, sub-section (i), dated the 28th April, 1995 :-

(1) At page 14,-

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- (a) In the Annexure for heading "ARTICLE" read "ARTICLE 1".
- (b) In paragraph 2 of article 2 for "is come" read "income".
- (c) In paragraph 3 of article 2, for "referred" read "referred to".
- (d) In clause (b) paragraph 1 of article 3 for of "supercent" read "superjacent".
- (2) At page 15,-
- (a) In clause (k) of paragraph 1 of article 3 for "India tax" read "Indian Tax".
- (b) In paragraph 2 of Article 3, for "costext"read "Context"
- (c) In paragraph 3 of article 4, for "it place" read "its place".
- (3) At page 16,-
- (a) In clause (b) of para 3 of article 5 for "esterprise" read "enterprise".
- (b) In clause (b) of para 3 of article 5 for "goods of" read "goods or".
- (c) In para 6 of article 5, for "he" read "the".
- (4) At page 17,-
- (a) In para 2 of article 8 for "incidentaj"read "incidental"
- (b) In article 9 for "commercial or" read "commercial or financial relations which differ from those which".
- (c) In paragraph 3 of Article 10 for "comporate" read "corporate".

- (5) At page 20,-
- (a) In clause (a) of paragraph 1 of article 15 for "this activities" read "his activities".
- (6) At page 22,-
- (a) In para 2 of Article 26 for "endeevour" read "endeavour"
- (b) In paragraph 4 of article 26, for "representative" read "representatives".
- (7) At page 23,-
- (a) In article 29 for "notification" read "notifications".
- (b) In article 30, for "given" read "give".
- (c) In article 30 at the end for "sd/- Illegible" read "sd/- H.B.Mr.Ho Te".

Munican

(V.B.SRINIVASAN)
JOINT SECRETARY TO THE GOVERNMENT OF INDIA

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